

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E': NEW DELHI
(Through Video Conferencing)
BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER
ITA No.5710/Del/2019
Assessment Year : 2015-16**

**Pawan Kumar Singhal
III-M-3, Nehru Nagar,
Ghaziabad, Uttar Pradesh.
PAN No. BKKPS1360Q**

**Vs. ITO
Ward 2(1)
Ghaziabad.**

(Appellant)

(Respondent)

Appellant by : Sh. Aditya Chhajeet, Adv.

Respondent by : Sh. Gaurav Pundir, Sr. DR

Date of hearing : 29.09.2021

Date of pronouncement : 29.09.2021

ORDER

PER R.K. PANDA, A.M.

This appeal by the assessee for the assessment year 2015-16 is directed against the order of Ld. CIT(A), Ghaziabad dated 30.04.2019.

2. The learned counsel for the assessee, vide its letter dated 26.08.2021, received by email, has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the

Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 29.09.2021

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

*Kavita Arora, Sr. PS

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order
Assistant Registrar,
ITAT, Delhi